O.A. No. 448 of 2008

Order dated: 18.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

- 2. The grievance of the applicant is that he has not been paid his retrial dues although he retired as Jr. Telephone Operator w.e.f. 30.04.2008. The applicant has already filed a representation dated 02.06.2008, Annexure-A/3 of the O.A. but no heed has been paid by the Respondents. The applicant filed another representation on 03.10.2008, Annexure-A/7.
- 3. Having heard Ld. Counsel for the parties, we are satisfied that the grievance of the applicant might be redressed if direction is given to the competent authority to consider and decide the pending representation of the applicant at Annexure-A/3 and A/7 by reasoned and speaking order within a specified period of time taking into account the decision of the Hon'ble Supreme Court rendered in 2008 Vol.III SCC 44 and grant him all pensionary benefit including interest as per provisions of rule within two months from the date of receipt of a copy of this order. Ordered accordingly.

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With the aforesaid observation, the O.A. is disposed of.

MEMBER (A)

MEMBER(J)

